

ITEM NO.55

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 20688/2025

[Arising out of impugned final judgment and order dated 12-06-2020 in JA No. 30/2019 passed by the High Court of Judicature at Allahabad]

ASHISH @ BAUVA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 310986/2025 - CONDONATION OF DELAY IN FILING

IA No. 310987/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 310985/2025 - EXEMPTION FROM FILING O.T.

Date : 12-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. S. Wasim Qadri, Sr. Adv.
Mr. M. K. Ghosh, Adv.
Mr. Saeed Qadri, Adv.
Ms. Tina Garg, AOR

For Respondent(s) :Mr. Ankit Goel, AOR
Mr. Mayank Tiwari, Adv.
Mr. Manish Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent seeks and is granted three weeks' time for filing counter affidavit.

List on 13.02.2026.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR